

SA 71/20

Caveat clear.

Memo...

Court fee of Rs. 20 /-paid through challan M.1140 dtd. 5.03.20.

Court fee paid is short by Rs. 4020/- (In terms of valuation mentioned at memo of appeal)or an application under section 148 & 149 of cpc seeking leave of this court to pay deficit court fee has not been annexed to this memo.

In time.

Papers filed.

Defects...

- 1.True certified legible typed copy for trail court judt. And decree may be filed.
- 2.True certified legible typed copy for the back of page no. 2of appellate court judgement may be filed.
- 3.synopsis may be filed.
- 4.District name at the address portion of appellant no. 1to 6 may be corrected.
5. Name of appellant no.4,7,and 8 may be verified and corrected.
6. Address portion of appellant no. 8 may be verified and given as per C.C. of decree u/a.
7. Name of resp.no. 3,8 and parentage of respondent no.10may be verified and given.
8. At the top of vak. Details of Hon'ble High court may be given properly.
9. A/F of rs/-15 is wanting upon decree of appellate court below.